

**KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY
RULES AND INDIAN MUSEUM RECRUITMENT
RULES**

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE (SHRI D. P.
YADAVA) : On behalf of Shri Sidharatha
Shankar Ray, I beg to lay on the Table.

(1) (i) A copy of the Khuda Barkhsh Oriental Public Library Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1695 in Gazette of India dated the 26th September, 1970, under sub-section (3) of section 27 of the Khuda Bakhsh Oriental Public Library Act, 1969. [Placed in Library See No. LT—578/71.]

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library See No. LT—579/71.]

(2) (i) A copy of the Indian Museum Recruitment Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1681 in Gazette of India dated the 19th September, 1970, under sub-section (3) of the section 15A of the Indian Museum Act, 1910. [Placed in Library See No. LT—580/71.]

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library See No. LT—581/71.]

**NOTIFICATIONS UNDER CENTRAL EXCISES AND
SALT ACT, CUSTOMS ACT, ETC.**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table —

(1) A copy of the Central Excise (Seventh Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 918 in Gazette of India dated the 5th June, 1971, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. LT-582/71]

(2) A copy of Notification No. G. S. R. 962 (Hindi and English versions) published in Gazette of India dated the 19th June, 1971, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library See No. LT—583/71].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G. S. R. 774 published in Gazette of India dated the 24th May, 1971 together with an explanatory memorandum.

(ii) G. S. R. 941 to G. S. R. 943 published in Gazette of India dated the 10th June, 1971 together with an explanatory memorandum.

[Placed in Library. See No. LT—584/71]

(4) A copy each of the following Notifications under sub-section (4) of section 71 of the Mysore Excise Act, 1965 read with clause (c) (iv) of the proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—

(i) The Mysore Excise (Denatured Spirit and Denatured Spirituous Preparations) (Amendment) Rules, 1971, published in Notification No. G. S. R. 36 in Mysore Gazette dated the 24th February, 1971.

(ii) The Mysore Excise (Distillery and Warehouse) (Second Amendment) Rules, 1971, published in Notification No. G. S. R. 53 in Mysore Gazette dated 25th February, 1971.

(iii) The Mysore Excise (Denatured Spirit and Denatured Spirituous Preparations) (Second Amendment) Rules, 1971, published in Notification No. G. S. R. 92 in Mysore Gazette dated the 1st April, 1971.

[Placed in Library. See No. LT—585/71.]

12.54 hrs.

ASSENT TO BILLS

Secretary : Sir, I lay on the Table following six Bills passed by the Houses of Parlia-